

# ACT No. XXVI OF 1940.

[PASSED BY THE INDIAN LEGISLATURE]

(Received the assent of the Governor General on the  
10th April, 1940)

## An Act further to amend the Motor Vehicles Act, 1939.

IV of 1939. **W**HEREAS it is expedient further to amend the Motor Vehicles Act, 1939, for the purpose hereinafter appearing;

It is hereby enacted as follows:—

1. This Act may be called the \*Motor Vehicles Short title.  
(Amendment) Act, 1940.

2. In section 48 of the Motor Vehicles Act, 1939,— Amendment of section 48, Act IV of 1939.

IV of 1939.

(a) for clauses (a) and (b) the following clause shall be substituted, namely:—

“(a) limit the number of stage carriages or stage carriages of any specified type for which stage carriage permits may be granted in the region or in any specified area or on any specified route within the region;”;

(b) clauses (c), (d) and (e) shall be re-lettered as clauses (b), (c) and (d), respectively;

(c) in clause (d) as so re-lettered, after sub-clause (ii) the following sub-clause shall be inserted, namely:—

“(iia) that the stage carriage or stage carriages shall be used only on specified routes or in a specified area;”.

Price anna 1 or 1½d.

GIPD—L66LD—20.6.40—10,000.